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STATEMEN/T RE BANKING COM-PANIES (ACQUISITION AND TRANSFEIR OF UNDERTAKINGS) ORDINANCE

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate regislation by the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980.

ADVOCATE (AMENDMENT) BILL†
THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
P. SHIV SHANKAR): I beg to move
for leave to introduce a Bill further
to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961".

The motion was adopted.

SHRI P. SHIV SHANKAR: I introduce the Bill.

12.10 hrs.

MATTERS UNDER RULE 377

(i) SUPPLY OF CEMENT TO THE DROUGHT AFFECTED AREAS OF MAHA-RASHTRA FOR CONSTRUCTION OF WELLS

श्री केशव राक पारची (भंडारा) ग्रध्यक्ष महोदय, नें नियम 377 के ग्रधीन निम्नलिखित महत्वपूर्ण विषय की श्रोर मरकार का ध्यान खीचना चाहता ह ——

> "महाराष्ट्र के भड़ारा जिले में इस वर्ष 1600 गांवों मैं से 1428 गावों में सूखा है। सुखाग्रस्त किसानों को कुएं खोदने के लिये करीग एक करोड़ से भी उपर की रकम भू-विकास बैंक की मार्फत कर्ज के रूप में दी गई। किसानों

ने कूएं भी खोदे श्रीर कुओं में पानी भी लगाया, लेकिन कूएं पूरे करने के लिये सामेट न मिलने की वजह से कूए श्रश्नरे पड़े हैं। श्रव बरसात शुरू हो रही है। कुएं बुज जायेंगे श्रीर किसानों पर कर्ज का बोझा लदा रहेगा। इस वास्ते सरकार किसानों को कुए पूरे करने के वास्ते सीमेंट की तुरन्त

Rule 377

(ii) REPORTED THREAT TO COTTAGE WATCH MAKING INDUSTRY DUE TO MECHANISATION

SHRI S. A. DORAI SEBASTIAN (Karur): Sir, under rule 377, I wish to raise the following mater:

The existence of 3,000 cottage sector match making units is being treatened by the proposed import of automatic four-colour printing machine with built-in arangement for printing on skillets, at a cost of Rs. 1 crore by a subsidiary of Match-Giants in Sivakasi. It is the committed Policy of our Government to encourage the growth of cottage units which are the only source for generating employment on a large scale. It is unfortunately the bureaucratic practices that hinder the growth of small cottage units. It is understood that the import licence for this machine has been sanctioned, because the Government cannot deny industrialist his right to have such a machine if it is not manufactured within the country and if foreign exchange is available for the import of such a machine. It is regrettable that when the import application is scrutinised by the Governmental authorities, this aspect whether it will be detrimental to the survival cottage units, is not taken into account. In this particular case, subsidiary of Sivakasi match-giants is getting double benefits. In the name of small scale sector, the excise benefit is derived; and later, the competing sector is also decimated by producing mechanically the matches on a large scale. I demand a thorough probe by

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